

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1380/2019

SANKET FOUNDATION & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(IA No. 68652/2021 - APPLICATION FOR PERMISSION)

Date : 13-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHANFor Petitioner(s) Mr. Siddharth Bhatnagar, Sr. Adv.
Ms. Tahira Karanjawala, Adv.
Mr. Arjun Sharma, Adv.
Mr. Shreyas Maheshwari, Adv.
Ms. Sharanya Ghosh, Adv.
Mr. Nadeem Afroz, Adv.
For M/s. Karanjawala & Co., AORFor Respondent(s) Ms. Aishwarya Bhati, A.S.G.
Mr. Digvijay Dam, Adv.
Mr. Rajan Kr. Chourasia, Adv.
Dr. Akshit Pradhan, Adv.
Mr. Amit Sharma-(b), Adv.
Dr. N. Visakamurthy, AORMrs. Aishwarya Bhati, A.S.G.
Mr. Amrish Kumar, AOR
Mr. Rajan Kumar Chourasia, Adv.
Mr. Amit Sharma B, Adv.
Mr. Digvijay Dam, Adv.
Mr. Akshit Pradhan, Adv.UPON hearing the counsel the Court made the following
O R D E R

1. Ms. Aishwarya Bhati, learned Additional Solicitor General of India submits that the counter affidavit has been filed in the year 2020, and thereafter much water has flown and various other steps have been taken insofar as the visually impaired and hearing

impaired persons are concerned. She further submits that insofar as the visual media is concerned, there are certain issues which are required to be sorted out by taking all stakeholders on board.

2. Learned Additional Solicitor General seeks one week's time to place on record the subsequent steps taken.

3. In the meantime, we request the learned Additional Solicitor General to take instructions from the Prasar Bharti as to whether at least on "Doordarshan", a special news bulletin for the visually impaired and hearing impaired persons can be telecasted on a daily basis.

4. List on 28.08.2024.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER